

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 204 of 1994

Wednesday this the 2nd day of February, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Sunny Jacob, C&W Khalasi Helper
Southern Railway, Irumpanam.
2. V.N.Karthikeyan -do-
3. K.C.John -do-
4. A.G.Ambujakshan -do-
5. K.K.Prathapan -do-
6. K.Mammen -do-
7. P.F.Antony -do-
8. P.P.Lalan -do-
9. I.Sivakumar, C&W Fitter, - Southern Railway
Kottayam.
10. K.V.Jacob C&W Khalasi Helper, S.Railway
Irumpanam.
11. I.V.Nandan C&W Khalasi Helper, S.Railway
Ernakulam Marshelling Yard.
12. M.Pradeep Kumar -do-
13. M.Ratna Subhapathi -do-
14. V.Krishna Swamy -do-
15. N.Chandra Bose -do-
16. P.K.Suresh Kumar -do-
17. O.Sukumaran , C&W Khalasi Helper, Southern
Railway, Irumpanam.
18. P.Palanisamy C&W Khalasi Helper, S.Railway
Cochin Harbour Terminus.
19. T.Pramesh C&W Khalasi Helper, S.Railway
Ernakulam South.

20. P. Karthavarayan, C&W Khalasi Helper,
Southern Railway, Ernakulam
Marshelling Yard.

21. M. Vyaya Kumar, C&W Khalasi Helper,
Southern Railway, Iruppanam.

22. M. K. Sreesh Kumar, C&W Khalasi Helper,
Southern Railway, Cochin
Harbour Terminus.

23. K. Madhubalan, C&W Khalasi Helper, S.Railway
Ernakulam South.

24. C. R. Jayaprakash -do-

25. M. R. Pramothan -do-

26. T. K. Krishnamoorthy -do-

27. P. Pradeep Kumar, C&W Khalasi Helper, S.Railway,
Ernakulam South.

28. C. B. Rejilal -do- ... APPLICANTS

(By Advocate Mr. P. Sivan Pillai)

Vs.

1. Union of India through the
General Manager, Southern
Railway, Madras.3.

2. The Divisional Personnel Officer,
Southern Railway, Trivandrum-14. Respondents

(By Advocate Mrs. Sumati Dandapani)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicants are aggrieved by the ranking assigned to them in Annexure A5 Seniority List. They submit that they are entitled to higher ranking in the light of three Judgments of this Tribunal. Atleast in the first instance, applicants must raise their grievances before the competent authority. If they represent their grievances within one month from today, consideration will be made on merits, and appropriate orders passed

within four months from the date of receipt of representations.

2. With the aforesaid directions, application is disposed of. No costs.

Dated 2nd February, 1994.

G. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

H. Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks22.